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"Ministers recognize that the more open multilateral trading system resulting from the Uruguay Round benefit workers around the world through the impact of increased trade on employment and income. They also express the view that trade gains should not come at the expense of the realization of social objectives and, in this connection, they agree to undertake early consideration of the relationship between the trading system and internationally recognized labour standards."

This would have had the effect of Ministers endorsing the suggestions of including the examination of the relationship between trade and internationally recognised workers right. There was no consensus on this.

At Marrakesh while the Ministers representing the US and some European Countries stressed the importance they attached to their requests for an examination of the relationship between the trading system and internationally recognized workers rights, other Ministers proposed other subjects for examination. India proopsed an examination of the relationship between immigartion policies and international trade. All the suggestions will be taken up by the preparatory Committee

The discussion was about the agenda of the World Trade Organization No specific 'trade proposals' were made at Marrakesh.

Government has not conducted any study of our workers in about the prospects foreign countries,

SETTING UP OF DEALERSHIP NET-WORK BY MMTC.

*500. SHRI SARDA MOHANTY: SHRI SOM PAL:

Will the Minister of COMMERCE be pleased to state:

- (a) whether it is a fact that MMTC is going to set up its own dealership network for marketing imported DAP and other items;
- (b) whether it is also a fact that MMTC intends to enter into textile exports collaboration with some private firms; and
- (c) if so, the details thereof and reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) to (c) Consequent upon decanalisation of import of fertilizers, MMTC has embarked upon setting up a distribution network for marketing imported DAP and other items in India to gainfully employ the manpower rendered surplus and increase its own profitability.

MMTC is also seeking linkages with both public and private sector companies as joint venture partners for establishing captive supply base in different textile items flor exports.

D. A. for Super Bazar employees

- 5222. SHRI DILIP SINGH JUDEV: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:
- one more instalment of (a) whether dearness allowance has become due for payment to the Super Bazar employees since 1st July, 1993;

(b) if so, what are the details thereof;

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- (c) by when the instalment is likely to be released and paid;
- (d) whether Government propose to merge a part of the dearness allowance with the basic-pay of the employees;
- (e) if so, what are the details thereof; and
 - (f) if not, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CON-SUMER AFFAIRS & PUBLIC DISTRI-BUTION (SHRI KAMALUDDIN AHMED): (a) to (c) Super Bazar has allowance become due on 1st July, 1993 allowance become due on 1st July, 1993 and payment of both the instalments has already been made to the employees of Super Bazar, On every rise of 10 points in the Consumer Price Index as communicated by the Bureau of Economics & Statistics of the Govt. of National Capital Teritory of Delhi, one instalment of dearness allowance becomes due and employees are compensated accordingly.

- (d) There is no such proposal.
- (e) and (f) Do not arise.

Complaints against Super Bazar Staff for over-charging of Consumer Goods

5223. SHRI CHIMANBHAI HARIBHAI SHUKLA: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether a number of complaints have been received by Government/General Manager, Super Bazar from consumers in respect of overcharging by the staff of their branches particularly in furniture Department;

- (b) if so, the number of such complaints received w.e.f. Ist January, 1991 till date;
- (c) whether any complaint has also been received in respect of sale of items on much more rates than the rates published in news papers;
- (d) if so, the number of such complaints received w.e.f. Ist May, 1991 till date; and
- (e) the action taken on each of such complaints?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS & PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) Yes, Sir. Super Bazar has, however, reported that no complaint in respect of overcharging in the Furniture Department has been received.

- (b) In all, 14 comp'aints have been received from 1st January, 1991 till date.
- (c) and (d) Yes, Sir. Super Bazar has reported that such instances have come to their notice, particularly in the items procured on fortnightly basis such as pulses etc. Super Bazar has reported that two such complaints were received by them in this regard.
- (e) Super Bazar has reported that in the cases pertaining to overcharging by the staff, proper investigations were carried out by their Vigilance Cell and appropriate disciplinary action was taken against the erring officials. Ten officials who were found guilty were penalised. Super Bazar has further reported that they take immediate action if the variation in prices of unsold stock are on the higher side than those published for the fresh lot in he newspaper has also if they do not normally correspond with the rates prevailing in the local